

ITEM NO.11

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 7966/2014

(Arising out of impugned final judgment and order dated 02/05/2013
in SA No. 507/2013 passed by the High Court Of Judicature at
Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 02/02/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Rajeev Dubey, Adv.

Mr. Devesh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondents,
returnable on 10.04.2015.

Dasti, in addition, is permitted.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.06.30
12:16:42 IST
Reason: